

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6069/2025

[Arising out of impugned final judgment and order dated 02-01-2025 in CRR No. 6508/2023 passed by the High Court of Judicature at Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

Date : 15-12-2025 This petition was called on by way of mentioning today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Chakma Purnojyoti, Adv.
Mr. Anupam Mishra, AOR

For Respondent(s) : Ms. Tulika Mukherjee, AOR

UPON mentioning, the Court made the following
O R D E R

1. On being mentioned by Mr. Anupam Mishra, learned counsel for the petitioner, the matter is taken on Board.
2. Let the matter not be deleted from the cause list of 19.12.2025.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR